

certain services during the financial year ended on the 31st day of March, 1967, in excess of the amounts granted for those services and for that year, be taken into consideration."

MR. DEPUTY-SPEAKER : The question is :

"That the Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1967, in excess of the amounts granted for those services and for that year, be taken into consideration."

The motion was adopted

MR. DEPUTY-SPEAKER : The question is :

"That clauses 2 and 3, the Schedule, clause 1, the Enacting Formula and the Title stand part of the Bill.

The motion was adopted

Clauses 2 and 3, the Schedule, Clause 1, the Enacting Formula and the Title were added to the Bill

SHRI P. C. SETHI : I beg to move :

"That the Bill be passed."

MR. DEPUTY-SPEAKER : The question is :

"That the Bill be passed."

The motion was adopted

DEMANDS FOR SUPPLEMENTARY* GRANTS (GENERAL) 1968-69.

MR. DEPUTY-SPEAKER : The House will now take up the Supplementary Demands for Grants (General), 1868-69.

Demand No. 1—Ministry of Commerce (Ministries of Foreign Trade and Supply and Industrial Development, Internal Trade and Company Affairs)

MR. DEPUTY-SPEAKER : Motion moved :

"That a Supplementary sum not

exceeding Rs. 5,03,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Ministry of Commerce (Ministries of Foreign Trade and Supply and Industrial Development, Internal Trade and Company Affairs).'"

Demand No. 3—Other Revenue Expenditure of the Ministry of Commerce

MR. DEPUTY-SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 50,39,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Other Revenue expenditure of the Ministry of Commerce'."

Demand No. 4—Ministry of Defence

MR. DEPUTY-SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 1,00,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Ministry of Defence'."

Demand No. 5—Defence Services, effective

MR. DEPUTY-SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 58,57,18,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Defence Services, Effective'."

Demand No. 6—Defence Services, Non-effective.

MR. DEPUTY-SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 1,75,00,000 be granted to the President to defray the charges

*Moved with the recommendation of the President.

which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Defence Services, Non-effective'."

Demand No. 7—Ministry of Education

MR. DEPUTY-SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 2,31,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Ministry of Education'."

Demand No.—8 Education

MR. DEPUTY-SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 2,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Education'."

Demand No. 13—External Affairs

MR. DEPUTY-SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 42,00,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'External Affairs'."

Demand No. 14—Other Revenue Expenditure of the Ministry of External Affairs

MR. DEPUTY-SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 1,53,00,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Other Revenue Expenditure of the Ministry of External Affairs'."

Demand No. 15—Ministry of Finance

MR. DEPUTY-SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 66,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Ministry of Finance'."

Demand No. 18—Taxes on Income including Corporation Tax, etc.

MR. DEPUTY-SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 70,00,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Taxes on Income including Corporation Tax, etc.'"

Demand No. 20—Audit

MR. DEPUTY-SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 60,00,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Audit'."

Demand No. 21—Currency and Coinage

MR. DEPUTY-SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 48,50,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Currency and Coinage'."

Demand No 23—Kolar Gold Mines

MR. DEPUTY-SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 4,40,000 be granted to the President to defray the charges which

will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Kolar Gold Mines'."

Demand No. 24—Pensions and Other Retirement benefits

MR. DEPUTY-SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 58,73,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Pensions and other Retirement benefits'."

Demand No. 27—Grants-in-aid to State and Union Territory Government

MR. DEPUTY-SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 54,76,00,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Grants-in-aid to State and Union Territory Governments'."

Demand No. 30—Ministry of Food Agriculture, Community Development and Cooperation

MR. DEPUTY-SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 5,58,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Ministry of Food, Agriculture, Community Development and Cooperation'."

Demand No. 34—Other Revenue Expenditure of the Ministry of Food, Agriculture, Community Development and Cooperation

MR. DEPUTY-SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 11,42,000 be granted to the President to defray the charges

which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Other Revenue Expenditure of the Ministry of Food, Agriculture, Community Development and Cooperation'."

Demand No. 35—Ministry of Health, Family Planning and Urban Development

MR. DEPUTY-SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 4,52,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Ministry of Health, Family Planning and Urban Development'."

Demand No. 38—Ministry of Home Affairs

MR. DEPUTY-SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 9,05,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Ministry of Home Affairs'."

Demand No. 41—Police

MR. DEPUTY-SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 8,78,69,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Police'."

Demand No. 45—Territorial and Political Pensions

MR. DEPUTY-SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 2,41,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Territorial and Political Pension'."

Demand No. 46—Delhi

MR. DEPUTY-SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 5,03,65,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Delhi'."

Demand No. 48—Andaman and Nicobar Islands

MR. DEPUTY-SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 64,98,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Andaman and Nicobar Islands'."

Demand No. 49—Tribal Areas

MR. DEPUTY-SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 41,71,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Tribal Areas'."

Demand No. 52—Other Revenue Expenditure of the Ministry of Home Affairs

MR. DEPUTY-SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 1,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Other Revenue Expenditure of the Ministry of Home Affairs'."

Demand No. 53—Ministry of Industrial Development and Company Affairs

MR. DEPUTY-SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 5,10,000 be granted to the

President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Ministry of Industrial Development and Company Affairs'."

Demand No. 54—Industries

MR. DEPUTY-SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 16,01,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Industries'."

Demand No. 55—Salt

MR. DEPUTY-SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 6,04,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Salt'."

Demand No. 56—Other Revenue Expenditure of the Ministry of Industrial Development and Company Affairs

MR. DEPUTY-SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 3,25,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Other Revenue Expenditure of the Ministry of Industrial Development and Company Affairs'."

Demand No. 57—Ministry of Information and Broadcasting

MR. DEPUTY-SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 2,69,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Ministry of Information and Broadcasting'."

Demand No. 58—Broadcasting

MR. DEPUTY-SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 62,66,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Broadcasting'."

Demand No. 60—Ministry of Irrigation and Power

MR. DEPUTY-SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 1,23,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Ministry of Irrigation and Power'."

Demand No. 66—Expenditure on Displaced Persons

MR. DEPUTY-SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 4,72,95,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Expenditure on Displaced Persons'."

Demand No. 69—Other Revenue Expenditure of the Ministry of Law

MR. DEPUTY-SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 21,00,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Other Revenue Expenditure of the Ministry of Law'."

Demand No. 70—Ministry of Petroleum and Chemicals

MR. DEPUTY-SPEAKER : Motion moved :

"That a Supplementary sum not

exceeding Rs. 40,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Ministry of Petroleum and Chemicals'."

Demand No. 72—Ministry of Steel, Mines and Metals

MR. DEPUTY-SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 1,73,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Ministry of Steel, Mines and Metals'."

Demand No. 75—Ministry of Tourism and Civil Aviation

MR. DEPUTY-SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 81,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Ministry of Tourism and Civil Aviation'."

Demand No. 76—Meteorology

MR. DEPUTY-SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 1,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Meteorology'."

Demand No. 77—Aviation

MR. DEPUTY-SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 1,58,23,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Aviation'."

Demand No 79—Ministry of Transport and Shipping

MR. DEPUTY-SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 4,16,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Ministry of Transport and Shipping'."

Demand No. 80—Roads

MR. DEPUTY-SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 4,10,79,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Roads'."

Demand No. 81—Mercantile Marine

MR. DEPUTY-SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 12,57,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Mercantile Marine'."

Demand No. 84—Ministry of Works, Housing and Supply

MR. DEPUTY-SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 2,25,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Ministry of Works, Housing and Supply'."

Demand No. 85—Public Works

MR. DEPUTY-SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 34,70,000 be granted to the President to defray the charges which will come in course of payment

during the year ending the 31st day of March, 1969, in respect of 'Public Works'."

Demand No. 93—Posts and Telegraphs—Working Expenses

MR. DEPUTY-SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 3,87,07,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Posts and Telegraphs-Working Expenses'."

Demand No. 96—Department of Parliamentary Affairs

MR. DEPUTY-SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 1,94,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Department of Parliamentary Affairs'."

Demand No. 110—Commuted Value of Pensions

MR. DEPUTY-SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 28,81,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Commuted Value of Pensions'."

Demand No. 113—Loans and Advances by the Central Government

MR. DEPUTY-SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 80,00,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Loans and Advances by the Central Government'."

Demand No. 115—Other Capital Outlay of the Ministry of Food, Agriculture Community Department and Co-operation

MR. DEPUTY-SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 3,48,00,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Other Capital Outlay of the Ministry of Food, Agriculture, Community Development and Co-operation'."

Demand No. 119—Capital Outlay of the Ministry of Industrial Development and Company Affairs

MR. DEPUTY-SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 20,00,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Capital Outlay of the Ministry of Industrial Development and Company Affairs'."

Demand No. 121—Capital Outlay on Multipurpose River Schemes

MR. DEPUTY-SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 2,64,02,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969 in respect of 'Capital Outlay on Multipurpose River Schemes'."

Demand No. 123—Capital Outlay of the Ministry of Labour Employment and Rehabilitation

MR. DEPUTY-SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 1,08,70,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Capital

Outlay of the Ministry of Labour, Employment and Rehabilitation'."

Demand No. 124—Capital Outlay of the Ministry of Petroleum and Chemicals

MR. DEPUTY-SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 4,63,63,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Capital Outlay of the Ministry of Petroleum and Chemicals'."

Demand No 125—Capital Outlay of the Ministry of Steel, Mines and Metals

MR. DEPUTY-SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 4,59,89,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Capital Outlay of the Ministry of Steel, Mines, and Metals'."

Demand No 129—Capital Outlay on Ports

MR. DEPUTY-SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 1,30,06,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Capital Outlay on Ports'."

Demand No. 130—Other Capital Outlay of the Ministry of Transport and Shipping

MR. DEPUTY-SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 24,75,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Other Capital Outlay of the Ministry of Transport and Shipping'."

Demand No. 132—Capital Outlay on Public Works

MR. DEPUTY-SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 1,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Capital Outlay on Public works'."

Demand No. 134—Capital [Outlay of] the Department of Atomic Energy

MR. DEPUTY-SPEAKER : Motion moved :

"That a Supplementary sum not exceeding Rs. 1,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Capital Outlay of the Department of Atomic Energy'."

SHRI P. VISWAMBHARAN (Trivandrum) : I beg to move :

That the Demand for a Supplementary Grant of a sum not exceeding Rs. 58,57,18,000 in respect of Defence Services, effective be reduced by Rs. 100.

[Need to enhance the pay scales, allowances and amenities of those in the lower ranks of the armed forces. (1)]

That the demand for a supplementary grant of a sum not exceeding Rs. 16,01,000 in respect of Industries be reduced by Rs. 100.

[Need to activate the hire purchase scheme and other promotional activities of the National Small Industries Corporation. (2)]

That the demand for a supplementary grant of a sum not exceeding Rs. 4,10,79,000 in respect of roads be reduced by Rs. 100.

[Need to improve National Highway 47. (3)]

That the demand for a supplementary grant of a sum not exceeding Rs 4,63,63,000 in respect of Capital Outlay of the Ministry of Petroleum and Chemicals be reduced by Rs. 100.

[Need to avoid wasteful expenditure and mal-administration in the Fertilizer and Chemicals, Travancore Ltd. (4)]

SHRI M. R. MASANI (Rajcot) : I beg to move :

That the demand for a Supplementary Grant of a sum not exceeding Rs. 1,94,000 in respect of Department of Parliamentary Affairs be reduced by Rs 1,02,600.

[Pay and Allowances of Government Deputy Chief Whips. (11)]

SHRI LOBO PRABHU (Udipi) : I beg to move :

That the demand for a Supplementary Grant of a sum not exceeding Rs. 50,39,000 in respect of other revenue expenditure of Ministry of Commerce be reduced by Rs 100.

[Khadi and Village Industries that they cannot develop by themselves and are a burden on the tax payers. (12)]

That the demand for a Supplementary Grant of a sum not exceeding Rs 58,57 18,000 in respect of Defence Services, effective be reduced by Rs. 100.

[Failure to anticipate the large expenditure of Rs. 58-57 crores, particularly in respect of equipment and stores. (13)]

That the demand for a Supplementary Grant of a sum not exceeding Rs. 42,00,000 in respect of External Affairs be reduced by Rs. 100.

[Failure to anticipate expenditure of a routine nature. (14)]

That the demand for a Supplementary Grant of a sum not exceeding Rs. 70,00,000 in respect of Taxes on Income including Corporation Tax, etc. be reduced by Rs. 100.

[Increase of additional posts when there should have been reduction from the simplification and rationalisation claimed for the work. (15)]

That the demand for a Supplementary Grant of a sum not exceeding Rs. 54,76,00,000 in respect of Grants-in-aid to State and Union Territory Governments be reduced to Re. 1.

[Failure to implement the policy of the Planning Commission regarding rural roads, in the grant given. (16)]

That the demand for a Supplementary

Grant of a sum not exceeding Rs. 8,78,69,000 in respect of Police be reduced by Rs. 100.

[Increase of Rs. 8.78 crores on the force, without improving its efficiency through modern equipment. (17)]

That the demand for a Supplementary Grant of a sum not exceeding Rs 1,000 in respect of other revenue expenditure on the Ministry of Home Affairs be reduced by Rs. 100.

[Failure of the secret service to furnish information which could have prevented large scales disturbances. (18)]

That the demand for a Supplementary Grant of a sum not exceeding Rs 5,10,000 in respect of Ministry of Industrial Development and Company Affairs be reduced by Rs. 100.

[Luxury implied in the expenditure of Rs. 30,000 on heaters, (19)]

That the demand for a Supplementary Grant of a sum not exceeding Rs. 1,58,23,000 in respect of Aviation be reduced to Re. 1.

[Taking on the subsidy by Hindustan Aeronautics which cannot produce planes at a price at which they sell abroad. (20)]

That the Demand for a Supplementary Grant of a sum not exceeding Rs. 4,16,000 in respect of Ministry of Transport and Shipping be reduced by Rs. 100.

[Retaining staff which the Staff Inspection Unit had considered surplus. (21)]

That the Demand for a Supplementary Grant of a sum not exceeding Rs. 3,48,00,000 in respect of other Capital Outlay of the Ministry of Food, Agriculture, Community Development and Cooperation be reduced by Rs. 100.

[Failure to reduce food prices generally and to reduce the difference between procurement and ration prices, particularly. (23)]

That the demand for a Supplementary Grant of a sum not exceeding Rs. 4,63,63,000 in respect of Capital Outlay of the Ministry of Petroleum and Chemicals be reduced by Rs. 100.

[Failure of plants of the Drugs Corporation, the Fertiliser Corporation and the Oil and Natural Gas Commission, particularly delay in off-shore drilling. (24)]

That the demand for a Supplementary Grant of a sum not exceeding Rs. 4,59,89,000 in respect of Capital Outlay of the Ministry of Steel, Mines and Metals be reduced to Re. 1.

[Uneconomic working of the Singarent Collieries. (25)]

MR DEPUTY-SPEAKER : The Cut Motions are also before the House.

SHRI M. R. MASNNI (Rajkot) : Mr. Deputy-Speaker, Sir, I would like to say a few words in respect of my Cut Motion No. 11, which says that the demand for a supplementary Grant of a sum not exceed-Rs. 1,94,000 in respect of the Department of Parliamentary Affairs be reduced by Rs. 1,02,600. The amount of reduction that I am moving is in respect of the pay and allowances of Government Deputy Chief Whips.

If I may say so, the attempt to smuggle this item into the Supplementary Demands is a highly improper one and I am rather surprised that the Deputy Prime Minister has allowed his sense of parliamentary rectitude and integrity to be put to sleep in this matter. If Government want to make a change and give emoluments and salaries to certain of their supporters, they can do so only by introducing legislation in this House, getting Parliament to agree that Government Deputy Chief Whips should be paid by the tax-payer and then, naturally, it would form part of the budget. But this is the first time that this proposal comes before the House and it comes, as I said, by the backdoor, hoping perhaps that nobody would notice this change and it would be passed without opposition.

Now, it is pointed out that the Chief Whip of the Government is paid by the taxpayer. This is perfectly appropriate because the Government Chief Whip happens to be a Minister and is part of the Government, is a member of the Government. So, it is only natural that his emoluments should be met out of Government revenues. But the Deputy Chief Whips are not members of the Government. They are office bearers of a particular political party which happens to be office. They are there to see that the majority of the ruling party is maintained. Is it suggested that this is something for which the tax-

[Shri M. R. Masani]

payer should be expected to pay? Whether the government is good or bad is another matter. Even if there was a good government in the country, the principle would be equally objectionable, because party office-bearers carrying out party purposes have no business to be paid from public funds. It is a piece of political jobbery and patronage, to which all governments resort, and it is our job to see that this kind of jobbery is restricted to the minimum.

Today they say, "We want to pay X number of Deputy Chief Whips". But if they are allowed to do that arbitrary, without any numbers being fixed, without there being any law on the subject, what is it that would stop them tomorrow from doubling the number, or a few years hence from doubling before the House and saying that they want to have a hundred Deputy Chief Whips? This will become a method of buying political support. Our public life has already sunk to a low ebb today, thanks to the bad example set by the Treasury Benches here and in many of the States. Are we now going to open the door to a further lowering of the standards by mulcting the poor tax-payer for paying the adherents of government in this manner?

It appears to me that the least that the government can now do is to withdraw this Demand and to stop paying these gentlemen, and, if they really think that there is a case for this measure, which I doubt, it is for them to come before the House with a Bill, with a piece of legislation, to get the principles accepted by both Houses of Parliament, keeping the number limited in some way. Then, naturally, from that time onwards, from the time the Bill is passed, these gentlemen can be paid.

The other day while replying to our comments and criticism that there is a great deal of scope for economy, the hon. Finance Minister said that everything that was possible was being done to restrict expenditure and what was inevitable had to be faced.

I would like to ask him, although he is not here: Does he really consider the payment by the taxpayer of the deputy chief whips of the Congress Party to be essential

and inevitable expenditure which could not be done without, that without it being done the country will come to a stop and the Government will not be able to function? Is this the case? If this is not so, what happens to his very loud boast that all measures of economy are being carried out? This is entirely unjustified expenditure which is being sought in a hole and corner, improper way and we shall oppose it.

SHRI KANWAR LAL GUPTA (Delhi Sadar): Sir, will you permit me to move my cut motions? I am sorry, I was not here earlier because I was told that you would take up these Demands at 5 o'clock.

MR. DEPUTY-SPEAKER: You always come on the scene late. All right, on this occasion the delay will be condoned.

SHRI KANWAR LAL GUPTA: Sir, I move:

"That the demand for a supplementary grant of a sum not exceeding Rs. 58,57,18,000 in respect of Defence Services, Effective be reduced by Rs. 100."

[Need to increase the pay, allowances, facilities and other amenities of jawans particularly those who are on the border. (5)]

"That the demand for a supplementary grant of a sum not exceeding Rs. 16,01,000 in respect of Industries be reduced by Rs. 100."

[Need to give more facilities to industries in Delhi and to declare Delhi as dry Port. (6)]

"That the demand for a supplementary grant of a sum not exceeding Rs. 4,10,79,000 in respect of Roads be reduced by Rs. 100."

[Need to improve big roads and highways near and around Delhi. (7)].

MR. DEPUTY-SPEAKER: These cut motions are also before the House.

SHRI SHRI CHAND GOYAL (Chandigarh): Mr. Deputy-Speaker, Sir, the House is now required to pass Supplementary Demands to the tune of Rs. 1,74,86,00,000. I apprehend that this

is a very big sum by way of Supplementary Demands.

I will confine myself to discussion of Demands Nos. 24 (at page 31) and 27 (at page 34).

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI) : Out of Rs. 339.70 crores gross, the cash outgo is only Rs. 72.93 crores.

SHRI SHRI CHAND GOYAL : Rs. 174.86 crores is the total amount of the Demand which I have mentioned from the book which you have supplied to Members.

So far as Demand No. 24 is concerned it relates to pensioners. I would submit to the Minister that the case of pensioners has not received justice at the hands of Government. The Government has raised the dearness allowance of other Government employees because of rising prices and because of the difficulties which they were facing in meeting their budgetary requirements. I would appeal that the case of the pensioners also deserves an upward revision in view of the rising prices. They also need to be extended medical benefits which have been extended to other Government employees ; in fact, pensioners need medical facilities and medical benefits more than other employees because of their old age.

With regard to Demand No. 27 which relate to grant to union territories and States, I would emphasize the case of Chandigarh, particularly because the entire responsibility for meeting the budgetary requirements of Chandigarh rests with the Central Government. Though we have shown an increase in the revenue, the Chandigarh Administration is not even permitted to spend this revenue which it collects by way of rent and by way of sale of plots for the construction of new houses.

There are 10,000 Government employees on the waiting list who have applied for Government accommodation and who have not got it. I am fortunate because the Housing Minister is also sitting by the Finance Minister's side. I have also been pressing upon him the urgent necessity of constructing more quarters,

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS, AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH) : I am not in the Housing Ministry.

SHRI SHRI CHAND GOYAL : So you have given up that department ! Anyway, it does not matter.

SHRI MADHU LIMAYE (Monghyr) : Cabinet reshuffle !

SHRI SHRI CHAND GOYAL : A very strange anomaly is taking place in Chandigarh. The Government employees of Punjab and Haryana, who are living in Chandigarh, are required to pay the professional tax which the other two governments of Punjab and Haryana have abolished altogether. It is just a matter of accident that if a Government employee of Punjab or Haryana happens to reside in Chandigarh, he will be subject to this levy or tax on professions and ceiling whereas other people of Punjab and Haryana are not required to pay it.

This demand has been made quite a number of times. But the Government has not yet found its way to abolish this tax.

17 00 hrs,

I would also appeal to the Government that because of the rising rents in Chandigarh and because of the pressing need of the Government employees about whom I have already submitted that there are 10,000 Government employees on the waiting list, the Government should undertake the construction of houses or the Government should sell out plots to Government employees and other people at reasonable rates. At present, the cost of development per sq. yard is Rs. 20. But the Government sells those plots at the rate of Rs. 60 to Rs. 70 per sq. yard. I have always been pleading with the Government this should be worked on no-profit-no-loss basis and that the Government employees should be provided with Plots of land at reasonable prices. A little profit is understandable but not the exorbitant price which is three or four times the cost of development.

Then, what has happened is that the Government has made less allocation for multi-purpose river schemes, irrigation and electricity schemes, than it made in the last

[Shri Shri Chand Goyal]

year. Though we have shown an increase in our revenue, the lesser amounts are being provided for the public works. For instance, last year, the amount of Rs. 1,21,98,000 was provided but this time the amount provided is Rs. 1,09,62,000. Similarly, on multi-purpose river schemes, the amount has been reduced from 79 lakhs to Rs. 38 lakhs. There is absolutely no justification for the administration which has no other source of revenue and it is neither permitted to spend the revenues which it collects on the Union Territory nor the Central Government is liberal and generous in allocating funds which are necessary for the development of the Union Territory.

Now, the Position is that 56 villages have not been connected with the city of Chandigarh. It is very difficult to approach those villages. Though their number is not very large, the Government has not been able to construct even the approach roads to those villages. Even the farmers who with their own efforts have been able to install tubewells are not being provided with electric connections with the result that Production of agriculture suffers and the production of industrial goods also suffers.

So, I would appeal to the Government to pay more attention to Chandigarh. The case of Chandigarh has not been met with justice. The Government should grant more liberal and generous funds for the development of Chandigarh the population of which is increasing day by day. Also, Chandigarh should be permitted to spend the revenues which it collects on itself and that the project of construction of houses should be undertaken immediately.

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS, AND SHIPPING AND
TRANSPORT (SHRI RAGHU RAMAIAH) :
Mr. Deputy-Speaker, Sir, I thank you very much for giving me an opportunity to intervene to reply to the point raised by my hon. friend, Shri Masani.

Sir, the whole argument of Shri Masani seems to me to be based on the assumption on the contention, that the Government Deputy Chief Whips are really Party whips and that the payment is being made by the back-door. May I say that the office of

the Deputy Chief Whip is an office under Government contemplated even under the Prevention of Disqualifications Act, 1959—I am referring to Section 3 of it—which reads :

“It is hereby declared that none of the following office in so far as it is an office of profit under the Government of India or the Government of any State.....”

One of the offices specified is the office of the Deputy Chief Whip or whip in Parliament or Parliamentary Secretary...

SHRI M. R. MASANI (Rajkot): Would the hon. Minister kindly yield for a moment? That only opens the door to this Parliament passing legislation for this purpose. Where is the legislation? You first bring forward a Bill.

SHRI RAGHU RAMAIAH : Let us go step by step. First of all, if it is conceded that this is not a merely private party whip but a Government whip and the Act contemplates that this can be an office of profit, then the question arises as to whether the recommendation can be fixed by an executive order or whether it has to be done by a legislation. May I say that the payment to the Deputy Chief Whips, other than the ordinary allowances given to Members of Parliament, is not an innovation of today? In the last 14 years, since 1954, they were being given unquestionably...

SHRI MADHU LIMAYE : All these years you have been acting in an illegal manner.

SHRI RAGHU RAMAIAH : After I finish my arguments, I shall certainly welcome any question from the hon. Member.

SHRI MADHU LIMAYE : I will also intervene.

SHRI RAGHU RAMAIAH : I would like him to have the same patience which he would like the others to have when he talks.

For the last 14 years, nobody ever questioned. They were being paid and

given the same facilities as Parliamentary Secretaries. No objection was raised. It was assumed that it was perfectly legitimate. What has happened? Now the difference is that, instead of doing that, we are now giving them the same status as Deputy Ministers, and the details are given to what extent it varies from the remuneration of the Deputy Minister. The point is this. Why are we doing this? May I recall that there has been an All-India WhiPs' Conference held on the 6th October, 1967, wherein they have stated;

"The Government Chief Whips of States/Union Territories should be Ministers of Parliamentary Affairs as in the Centre. The Government Deputy Chief Whip should be either Deputy Minister or given the status of Deputy Minister..."

I will add for the benefit of the Opposition...

SHRI M. R. MASANI: It is a trade union of Whips who will naturally look after their interests.

SHRI RAGHU RAMAIAH: I have to give the historical data, whether it is trade union or non-trade union.

SHRI MADHU LIMAYE: You tell us what is the legal sanction.

SHRI RAGHU RAMAIAH: I have my own way of saying it. Let me explain it in my own way. It is no use hustling me like this.

As I was saying, there was this Resolution. It was considered by Government that something should be done to honour this Resolution of the All India WhiPs' Conference. The Law Ministry was consulted... (Interruption). It was consulted and the Law Ministry expressed the opinion...

SHRI GEORGE FERNANDES (Bombay South): 'It' was consulted or 'he' was consulted?

SHRI RAGHU RAMAIAH: I do not think, in my friend's opinion there is much difference between 'he' and 'it'. The meaning is perfectly clear. The Law Ministry was consulted and it gave the opinion that what the Government did was perfectly legal.

SHRI JYOTIRMOY BBSU (Diamond Harbour): What advice did you give to the Law Minister to get this okayed?

SHRI RAGHU RAMAIAH: Therefore, we have done nothing irregular, nothing illegal. The Law Ministry has advised us and we have done that. So, there is nothing shady about it.

श्री मधु लिमये : मीनू मसानी साहब ने जो मुद्दा उपस्थित किया है, उसका कोई जवाब नहीं दे रहे हैं। च्याडिटर जनरल ने इसके बारे में कोई आक्षेप उठाया है या नहीं? इसके बारे में मैंने ग्रुप सूचना प्रश्न भी दिया है, लेकिन उसे अस्वीकार कर दिया है। अगर च्याडिटर जनरल ने आक्षेप उठाया है, तो कानून मंत्रालय की जो राय है, उसकी कोई कीमत नहीं है। इस तरह से पचास दफा कानून मंत्रालय राय दे चुकी है और बाद में अपने शब्दों को उनको खाना पड़ा। सेलरिज एक्ट के बारे में मुझे याद है, जब एक सदस्य को सस्पेंड किया गया था तो उनका भत्ता लोगों ने काट दिया था। जब मैंने उसके बारे में शिकायत की तो मुझे बताया गया कि कानून मंत्रालय की राय है। मैंने कानून मंत्रालय को लिखा था कि कानून की रक्षा करने वाले हैं या कानून को तोड़नेवाले हैं। उसके बाद इनके कानून मंत्रालय ने अपनी राय बदल दी और उम सदस्य को भत्ता वगैरह देना पड़ा और वह सदस्य मैं ही हूँ, अध्यक्ष महोदय। तो जब इस तरह से कानून मंत्रालय अपनी राय को बदल सकता है, तो उसकी राय की क्या कीमत है। मीनू मसानी साहब ने ठीक सवाल उठाया है, च्याडिटर जनरल का आक्षेप है या नहीं, इसका जवाब दें ?

SHRI RAGHU RAMAIAH: I will place all the facts before the House. The Auditor-General has said:

"I doubt if an executive order could hold in abeyance the remuneration available to the Deputy Chief Whips as Members of Parliament under the relevant statute; otherwise, purely legally, I concede that, as advised by the Law Ministry, the Government is competent to sanction the payment of the salary."

SHRI M. R. MASANI : He calls it 'improper' and not 'illegal'.

SHRI RAGHU RAMAIAH : That is a matter of opinion. You originally said, 'illegal'. Therefore, I have pointed out that it is not illegal.

SHRI M. R. MASANI : I did not.

MR. DEPUTY-SPEAKER : Does Mr. Limaye want to intervene ?

श्री अघु लिमये : मैं तो एप्रोप्रिएशन बिल के समय बोला था। रेलवे वाला प्राया ही नहीं इसलिए मैं बोला ही नहीं। यह मत समझिये कि मैं सावधान नहीं हूँ ?

श्री कंबर लाल गुप्त (दिल्ली सदर) : उपाध्यक्ष जी, पहले मैं आपको धन्यवाद देता हूँ कि आपने मुझे समय दिया। मुझे तीन चार बातें कहनी हैं। एक बात यह है कि प्राज आप को मालूम होगा कि मोरारजी भाई के घर के प्रागे दिल्ली मेट्रोपोलीटन काउंसिल के 26 सदस्य घरना दे रहे हैं। उनकी एक ही माग है कि दिल्ली के लिए जितना पैसा मिलना चाहिए वह पैसा नहीं दिया जा रहा है और उनके साथ पक्षपात किया जा रहा है। दिल्ली के लोगों के साथ एक पोलिटिकल डिस्क्रीमिनेशन हो रहा है।... (अवधान) —

MR. DEPUTY-SPEAKER : The scope is very limited, But you can just mention.

श्री कंबर लाल गुप्त : इसमें यूनियन टैरीटरी की बात है। तो मेरा कहना यह है कि अगर पोलिटिकल डिस्क्रीमिनेशन के तरीके पर फाइनेंस मिनिस्ट्री और गवर्नमेंट आफ इन्डिया पैसे का बंटवारा करेगी तो जो स्टेट और सेन्टर के रिलेशन्स हैं वह खराब हो जायेंगे। दूसरी बात यह है कि स्वयं उप-प्रधान मन्त्री ने लिखकर दिल्ली प्रशासन से वायदा किया कि जो एडीशनल रिसोर्सिज दिल्ली प्रशासन पैदा करेगी, वह सारे उम्मी को खर्च करने के लिए दिये जायेंगे। यही प्लानिंग कमीशन ने भी माना, फाइनेंस मिनिस्ट्री ने भी माना और होम

मिनिस्ट्री ने भी माना। लिखकर यह बात दी गई है। लेकिन प्राज जरा सा मन्त्री महोदय ने मन्तव्य लगाया नहीं कि यह कह दिया कि हम मानने के लिये तैयार नहीं हैं। हमने चार पांच करोड़ रुपया एडीशनल रेवेन्यू क्रियंट किया दिल्ली में और प्राज वे कहते हैं कि गवर्नमेंट आफ इन्डिया को दे दो, आप दिल्ली में खर्चा नहीं कर सकने हैं। दिल्ली के लिए जो रुपया दिया गया है उससे जो प्राज की सुविधायें हैं, अस्पतालों की, शिक्षा की और दूसरी, उनका स्टेट्स-को भी मेन्टेन नहीं हो सकता है। इसके कारण अस्पतालों में बिस्तरों की संख्या भी प्रप्रोशंनेटनी कम हो जायेगी, स्कूल और कालेजों की संख्या भी प्रप्रोशंनेटनी कम हो जायेगी।

इसलिए पहली बात तो मैं आपके जरिये यह कहना चाहता हूँ कि मन्त्री महोदय पोलिटिकल लेबिल पर निर्णय न करें नहीं तो यह देश एक नहीं रह सकता है। हम चाहते हैं कि यह देश एक रहे। हम चाहते हैं कि सेन्टर मजबूत हो। हम अन्कां स्टैटयूशनल चीजों में विश्वास नहीं करते हैं। लडाई-भगड़ा, दंगा-फसाद और घेराव में हम विश्वास नहीं करते हैं। इसलिये जो लोग इस तरफ के बधानिक तरीकों में विश्वास करते हैं, उनका हाथ आप को मजबूत करना चाहिये। दूसरी बात यह है कि अगर आपने इस तरह की चीजों की तो दिल्ली में जिस प्रान्दोलन की प्राज शुरुआत है, कहीं ऐसा न हो वह भड़क जाय और हमें जबर्दस्त प्रान्दोलन करना पड़े।

गो-रक्षा के बारे में आपने एक कमेटी बिठाई थी। बजट में भी यह कहा गया है। उसके लिए यह कहा गया था कि अपनी रिपोर्ट जल्दी देंगे तो मैं जानना चाहता हूँ कि वह कब तक चलेगी ? उसमें एक साल पहले ही ज्यादा लग गया है जो कि इस काऊ-प्रोटेक्शन कमेटी के लिये अर्बि निश्चित की गई थी। लेकिन प्राज तक उस कमेटी ने अपनी रिपोर्ट नहीं दी है। उसे बिन प्रति दिन

बढ़ाया जा रहा है और उसके लिये खर्चा भी मांगा जा रहा है। एक चीज और है कि जगद्गुरु शंकराचार्य ने गो-रक्षा समिति को छोड़ दिया है। आज उनका इस कमेटी में विश्वास नहीं है। इसलिये अब इस कमेटी को चलाने से कोई लाभ नहीं होगा। मैं मांग करूंगा कि आप उसे स्क्रैप कर दीजिये।

जब श्री नन्दा होम मिनिस्टर थे तो उन्होंने विश्वास दिलाया था कि कुछ राज्यों में जहां पर गो-हत्या को खत्म करने के बारे में कोई कानून नहीं है वहां हम इतना तां कर ही देंगे चाहे पूर्णतया गो-हत्या बन्द हो या न हो। उसके लिए कमेटी बिठाई गई है लेकिन वह अभी तक नहीं किया गया है। दूसरी कुछ स्टेट्स में गो हत्या करना प्रिलकुल मना नहीं है—ऐसी कुछ स्टेट्स है—वहां पर अभी तक मनाही नहीं की गई है। यह ब्रीच आफ ट्रस्ट है। ... (व्यवधान) ... तो उसके लिए मैं कहूंगा कि आप यह मन्त्रालय से कहिये कि वह उन राज्य सरकारों से कह कर, जहां पर उस प्रकार के कानून नहीं है, कानून बनवाये और इस कमेटी को स्क्रैप करें। जगद्गुरु शंकराचार्य और उन लोगों को बुलायें, इनवाइट करें और इस चीज का रास्ता निकालें ताकि उस प्रकार का एजिटेशन न हो जैसा कि पहले हो चुका है। ऐसे एजिटेशन को एवायड करने की कोशिश करनी चाहिए ... (व्यवधान) ...

सरकार कहती है और उस दिन सैठी जी ने भी कहा था कि हम वेस्ट नहीं करते हैं लेकिन अगर आप ग्रान्ट्स को देखें तो मालूम होगा कि कितने ज्वाइंट सेक्रेटरीज और कितनी दूसरी गजट्टेड पोस्ट्स मांगी गई हैं। इसी तरह डिफेंस में एक कमेटी बनी है एरानाटिक्स के बारे में जिसके चेयरमन श्री सी० सुब्रह्मय्यम साहब हैं। उस सम्बन्ध में भी पी० ए० और गजट्टेड स्टाफ की मांग की गई है। ... (व्यवधान) ... तो मैं यह पूछना चाहता हूँ कि एक तरफ तो प्रधान मन्त्री यह विश्वास दिलाती हैं कि जहाँ तक होगा डिफेंड, डेफेंड और फ्रस्ट्रेड पोलीटीसियन्स नहीं धायेंगे। तो फिर अब वे

क्या है ? प्राये पोलीटिक्स में रहते हैं, वे डिफेंस प्रोटेक्शन करेंगे, ऐसी बात नहीं है। इसके बारे में एतराज भी धाया है। उसको एलाउन्स दिया जाता है, लम्पसम एलाउन्स एक महाने में 850 रु० है। आज गलबारा में एतराज धाया है। मैंने उसको पढ़ा है तो मैं जानना चाहता हूँ कि वह जो एतराज हुआ है उसके बारे में किया गया है और सुब्रह्मय्यम साहब को इस प्रकार से एलाउन्स क्यों दिया ? क्या जितने गुंगे है उनके लिए गोशाला खोल रखी है ? किस प्रकार से यह दश चल रहा है ? मैं मानता हूँ कि उन्होंने काग्रेंस की सेवा की होगी और काग्रेंस का मारल फर्ज हो सकता है कि उनको रिहैबिलिटेट करे। लेकिन क्या जनता के पैसे के ऊपर, जनता की कमाई के ऊपर, जनता के के खून के ऊपर, आप जनता को भूखे रखकर इन साडों को पालेंगे ? यह चीज ठीक नहीं है। ... (व्यवधान) ...

मैं भ्रत में यही कहूंगा कि आप यह जो ज्यादा खर्चा करते हैं, वेस्ट करते हैं, उसको बन्द करें और उस पैसे का सदुपयोग करें। इतना कहकर मैं समाप्त करता हूँ।

SHRI P. VISWAMBHARAN (Trivandrum) : In the short time at my disposal, I would like to speak only on two Demands, one of the Petroleum and Chemicals Ministry and the other of the Ministry of Transport and Shipping. First, I would like to deal with the supplementary demand of Rs. 163.5 lakhs for FACT. Since this is a demand for an expansion scheme connected with the new Cochin Division, I do not oppose it. But I would suggest to Government to exercise caution in the expenditure of this amount. It has been repeatedly stated on the floor of this House that FACT is a hotbed of corruption, favouritism and nepotism. It has also been demanded here that a thorough probe should be instituted into the working of this concern. Only last week the hon. Minister revealed that production in that factory is only 60 per cent of the installed capacity. The reason given is power shortage in Kerala, which is not a fact. Power shortage has become a thing of the past. For the last three years there

[Shri P. Viswambharan]

has not been any power shortage in Kerala. Still that reason is advanced. I do not want to go into the details of it. Anyway I find a new team of Ministers in the Petroleum and Chemicals Ministry and I also find that there is some change in the Secretariat of that Ministry. So I would like to appeal to this Ministry through you that before these new Ministers and top officers of the Secretariat—they are new people—get into the evil influence of the guest houses and other things of the FACT, they should look into these matters. We know what happened in the past. People from here go to Ernakulam and Always but after staying in the guest houses there, they return with an entirely different view. As a matter of fact some officers of the C.I.B. made preliminary investigations into this firm. When they approached the Ministry, they were discouraged and not allowed to proceed further. I would request the Minister concerned that as he goes into the matter personally, a CBI enquiry also be instituted.

I shall cite one single example which has not been mentioned here. During 1960-68 period the commission paid by this firm to the Commission agents went up to Rs. 38 lakhs from Rs. 4.4 lakhs. The commission has gone up by 900 per cent while the production has increased only by 400%. This is at a time when they have started 400 sub-depots of their own and regional depots with an army of officers. When they were organizing all these depots and sub-depots they were paying commission increasingly and the amount of commission went up by 900% while the production went up only by 400 per cent. I would urge upon the Government that this should be borne in mind and an investigation made into the payment of commission. I have a list of persons who were favoured by this firm.

Another thing about which I have to mention a word is the National Highway 47. That is the National Highway which is running through the Kerala State. Out of the 235 miles of the National Highway 47, only 74 miles have been improved. The Central Government need not construct a single mile of the new road. It is only widening of the existing road. What pains me more is that when I put a question last

time the former Minister for Transport and Shipping, Dr. Rao gave me an answer that there was no necessity to improve balance portion of the road because it would serve the purpose taking into account the traffic in that portion of the road. Only a few months ago a team of Members of Parliament appointed to go into the question of having a session of Parliament in the South travelled from Ernakulam to Trivandrum. When they met me at Trivandrum, they told me that they travelled through a very bad road. When I told them that this was a national highway, it was a surprise to them. Still the Minister here in Delhi says that portion of the road is quite upto the National Highway standard.

SHRI LOBO PRABHU : Double standard.

SHRI P. VISWAMBHRAN : You cannot have two standards one for Kerala and another for the rest of India. This Government is maintaining double standard—I know.

SOMA HON. MEMBERS : No, No.

SHRI P. VISWAMBHRAN : Then how can you justify that this road which has got a width only for a single lane traffic is upto the national highway standard. I would urge upon the Government to look into this also. I know, as a matter of fact 13 proposals from the Kerala Government, the estimate amounting to a few crores of rupees, are pending with the Transport & Shipping Ministry. I would like that Ministry to sanction at least 2 or 3 works suggested by the Kerala Government, immediately.

श्री गुलामुब ठाकुर (सहरसा) : उपाध्यक्ष महोदय, वित्त मंत्री जी ने संसद के समक्ष जो एक्सस सप्लायमेंटरी डिमांड्स रखी हैं मैं समझता हूँ कि अगर वित्त मंत्री महोदय, सरकारी विभागों में फिजूलखर्ची को देश भर में घोर खास करके केन्द्रीय सरकार द्वारा विभिन्न क्षेत्रों में जो फिजूलखर्ची बर्ती जा रही

है। अगर वह उसी को रोकने की कोशिश करते तो उन्हें यह सप्लीमेंटरी डिमांड्स को रखने की जरूरत नहीं पड़ती। और अधिक नहीं तो कम से कम यह ऐडमिनिस्ट्रेटिव रिफार्म्स कमिशन ने बड़े-बड़े प्रफसरों, मंत्रियों और खास कर कैबिनेट बनाने के सम्बन्ध में जो सिफारिश की है अगर उसी को वित्त मंत्री जी मानते तो बहुत बड़ा उपकार होता और यह एक्सैस सप्लीमेंटरी डिमांड्स रखने की जरूरत नहीं पड़ती।

ग्राम चुनावों के बाद देश का राजनीतिक वातावरण बदला है। बहुत से राज्यों में विरोधी दल वालों की सरकारें बनी हैं। वैसे तो इस केन्द्रीय सरकार द्वारा इस लोकसभा के मंच, प्रतिनिधि सम्मेलनों के मंच से या ग्राम सभाओं के मंच से यह घोषणा सुनते हैं कभी प्रधान मंत्री जी की तो कभी श्री मोरार जी देसाई की कि केन्द्र और राज्यों के रिश्ते को हम बिगड़ने नहीं देंगे। लेकिन आज स्थिति यह हो रही है कि राज्यों के साथ केन्द्र का बर्ताव जो हो रहा है वह पार्टी के आधार पर होता है। अगर कांग्रेस पार्टी की सरकार बनी किसी भी राज्य में तो फिर वहाँ केन्द्र का रिश्ता दूसरा होता है लेकिन अगर विरोधी दल की सरकार बने तो फिर केन्द्र का रिश्ता वह न होकर कोई और दूसरा होता है।

मैं आप को बतलाऊंगा कि मैं उस सूबे का रहने वाला हूँ और वह भी सूबे के उस हिस्से का रहने वाला हूँ जोकि शायद मुल्क में सब से पिछड़ा हुआ इलाका कहलाता है। मैं उपाध्यक्ष महोदय के माध्यम से वित्त मंत्री महोदय का ध्यान इस ओर खीचना चाहता हूँ कि जब पिछले साल 1967 के बाद बिहार में संबिद की सरकार बनी तो बिहार के ऊपर केन्द्र का 529 करोड़ रुपये का कर्जा था। रोज-बरोज ओवरड्राफ्ट बढ़ रहा था। फाइनेंग कमिशन ने भी अपनी सिफारिश में कहा है कि ओवरड्राफ्ट को रोकें। हर राज्य को चाटे का

बजट उठाना पड़ता है। लेकिन केन्द्र का कैसा डबल रबैंड्या ररता है वह मैं बतलाना चाहूँगा। जब उस समय वहाँ पर श्री कपुंरी ठाकुर वित्त मंत्री थे तो उन्होंने केन्द्र से इस बात का प्रार्थन किया था कि वह राज्य के कर्ज की माफी के लिए इजाजत दे दें और केन्द्र उतना ऐडजस्ट करे। खास कर प्रकाल के समय में जो हम ने गरीबों को कर्ज दिया है कम से कम उसे माफी देने की इजाजत दे दें। मुझे याद है कि इसी लोकसभा के मंच से श्री मोरारजी देसाई ने मुझ से कहा था कि मैं कोई सेठ नहीं हूँ कि मैं कपुंरी ठाकुर को यह आदेश दे दूँ कि तुम बिहार के गरीबों का कर्जा छोड़ दो। इस पर जानार होकर संबिद की सरकार ने इमानदारी के साथ उन गरीबों से पैसा लिया। उन्होंने कहा कि नहीं हम को खर्च में मितव्ययिता बर्ननी है। हम पैसा यहाँ मुफ्त में बांटने के लिए नहीं देते हैं। कांग्रेस पार्टी चलाने के लिए या सोशलिस्ट पार्टी चलाने के लिए नहीं देते हैं। लेकिन सरदार हरिहर सिंह की जाँ सरार बनी है तो आप को यह जान कर ताज्जुब होगा कि तुरन्त सूद की माफी की घोषणा हो गयी है। 100-200 रुपये माफी की घोषणा हो गयी। यह मैं साफ कर दूँ कि मैं इस माफी के विरुद्ध नहीं हूँ लेकिन जो काम यह प्रब करने वाले हैं तब चूँकि बिहार में संबिद की सरकार थी इसलिए उस समय ऐसा करने से केन्द्र ने साफ इकार कर दिया था। मैं केन्द्र के ऊपर यह इलजाम लगाना चाहता हूँ कि जिस काम को करने के लिए हम ने केन्द्र से एक साल पहले कहा था उस समय तो इन्होंने इकार कर दिया लेकिन प्रब उसी को वह करते हैं। इसलिए केन्द्र डबल स्टैंडर्ड में काम करता है। आप गुलत ढंग से चलते हैं। आप जनता का पैसा लेकर कांग्रेस पार्टी का प्रचार करते हैं। मेरा कहना है कि इस तरीके से देश नहीं चलने वाला है।

उपाध्यक्ष महोदय, मैं आप के माध्यम से

[श्री गुणानन्द ठाकुर]

दो, तीन बातों की धीर ध्यान खींचना चाहता है कि प्राज क्या हो रहा है ? मैं प्राप से कहूँ कि एक तरफ पाँचवें फाइनेंस कमिशन की, जो श्री महावीर त्यागी की अध्यक्षता में बैठा है, रिपोर्ट नहीं आई है। पूरी रिपोर्ट जून में आयेगी, धीर राज्यों धीर केन्द्र के रिश्ते दिन प्रति दिन बिगड़ते जा रहे हैं, धीर अगरे केन्द्र में कांग्रेस सरकार का यही रबैया रहा तो वह धीर भी बिगड़ेंगे।

मैं प्राप को बतलाना चाहता हूँ कि राज्य धीर केन्द्र में प्राज क्या हो रहा है। केन्द्र जो कर वमूल करता है उन में से 20 परसेंट राज्य को जाता है धीर 80 परसेंट अपने पास रखता है। कमिशन ने भी कहा है कि उस का 75 परसेंट राज्य को जाना चाहिये धीर 25 परसेंट केन्द्र ले। निगम कर धीर तट कर केन्द्र अपने मातहत रखना है धीर राज्यों को पैसा नहीं देता है। इस लिये प्रोव्हर-ड्रापट बढ़ता जा रहा है धीर कर्ज बढ़ता जा रहा है। मुझे ऐमा लगता है कि वह विदेशों में रुपया ले कर धीर गरीबों पर टैकम लगा कर, उस के जरिये कांग्रेस पार्टी का निर्माण करते हैं।

मैं प्राप को नमूना देना चाहता हूँ धीर प्राप के माध्यम से सबूत को टैबल पर रखना चाहता हूँ। देश में प्राजादी के बाद जो सब से बड़ी योजना बनी वह कोसी योजना बनी। एस्टि-मेट्स कमेटी की रिपोर्ट है कि एक सब से बड़ा संगठन श्री गुलजारीलाल नन्दा की अध्यक्षता में खड़ा किया गया भारत सेवक समाज। उस ने पोप पास तक से पैसा लिया। यहाँ जगजीवन राम धीर श्री गुरुपदस्वामी बैठे थे। हम लोगों ने मांग की थी कि उस की जांच करवायें। (ध्यक्षधाम) उस की जांच होनी चाहिये। मैं इस को सदन में रखना चाहता हूँ। जब हम लोगों ने कहा तो घड़ से श्री गुरुपदस्वामी धीर जगजीवन राम ने कहा कि ठीक है साहब, कमिशन बिठलाते हैं। हमें बड़ी

खुशी हुई। करोड़ों रुपयों का काम सारे देश में भारत सेवक समाज के माध्यम से हुआ। कोसी योजना में भी भारत सेवक समाज के कंस्ट्रक्शन विंग के माध्यम से काम हुआ था। मैं बिहार विधान सभा की लोक लेखा समिति के दसवें प्रतिवेदन से कुछ पंक्तियाँ पढ़ना चाहता हूँ :

“समिति ने इस सम्बन्ध में श्री एस० ए० एफ० अशवास, अगरे सचिव से तिथि 23 जनवरी 1965 को विचार-विमर्श किया धीर तिथि 26 अगस्त 1966 को इस विभाग के मुख्य प्रशासक श्री ब्रजनन्दन सिंह से बातें कीं। इस विषय पर समिति ने एक टिप्पणी भी मांगी थी जिसे परिशिष्ट 7 पर देखा जाए। उनके उत्तर से समिति को संतोष नहीं हुआ। प्रतिभूति (सिक्यूरिटी) नहीं लेने के संबंध में तिथि 26 अगस्त 1966 को समिति को बताया गया कि सरकार का निदेश (डाइरेक्टिव) था कि प्रतिभूति (सिक्यूरिटी) नहीं लेना है। मंत्रिमंडल (कैबिनेट) के निर्णय का उल्लेख किया गया। इसके अलावा योजना आयोग (प्लानिंग कमीशन) के निदेश (डाइरेक्टिव) विद्युत एवं सिंचाई मन्त्री (मिनिस्टर प्राफ पावर एंड इर्रिगेशन) तथा स्वर्गीय प्रधान मन्त्री श्री जवाहर लाल नेहरू जी के आदेश का भी उल्लेख किया गया कि प्रतिभूति (सिक्यूरिटी) नहीं लेना है। समिति को इस बात के लिए आश्चर्य हुआ कि जो रुपये बिए गए उनके लिए प्रतिभूति (सिक्यूरिटी) नहीं ली गयी धीर रुपये सुरक्षित रहें इसके लिए किसी प्रकार की कार्यवाही नहीं की गई। समिति की राय में जो अधिम स्वरूप रुपये दिये गए हैं उस में इस बात का लेशमात्र भी ख्याल नहीं किया गया कि इसकी वसूली किन से धीर किस प्रकार की जायेगी।”

उपाध्यक्ष महोदय : प्राप अपना भाषण समाप्त करें !

श्री गुलामनब ठाकुर : मैं दो नाम सुनाना चाहता हूँ। भारत सेवक समाज का कंस्ट्रक्शन डिवीजन है जिस ने रुपया बांटा है। श्री विश्वनाथ चैटर्जी को, जिन के बाप का पता नहीं, गांव का पता नहीं, पोस्ट आफिस का पता नहीं, 500 रुपया अग्रिम। इसहाक खां, जिन के बाप का पता नहीं, गांव का पता नहीं, पोस्ट आफिस का पता नहीं, 500 रु० अग्रिम। मैं यह कहना चाहता हूँ कि आज इस भारत सेवक समाज से केन्द्र के मन्त्री का सम्बन्ध है। इस बिलिंग में प्रधान मन्त्री श्री जवाहरलाल नेहरू का नाम है, प्लैनिंग कमिशन का नाम है। क्यों नहीं इस के लिये जांच प्रायोग रक्खा जाता और टर्म्स आफ रिकॉरम में इस चीज को रक्खा जाता ?

उत्तर बिहार बहुत पिछड़ा हुआ है। मैं श्री सेठी के माध्यम से कहना चाहता हूँ कि दरभंगा, पूर्णिया, मुजफ्फरपुर आदि पांच जिले जो उत्तर बिहार के हैं उन की आबादी लगभग ढाई तीन करोड़ के है। मिथिला विश्वविद्यालय की बात वर्षों से खटाई में पड़ी हुई है, मंडन मिश्र और विद्यापति स्मारक की मांग भी अभी पूरी नहीं हुई है।

MR. DEPUTY-SPEAKER : You have taken more than ten minutes. Please resume your seat.

श्री गुलामनब ठाकुर : मैं कहना चाहता हूँ कि सरकार इन सप्लिमेंट्री मांगों को वापस करे और जो कुछ मैं ने कहा है उन की जांच कराये।

SHRI SONAVANE : Why is it that the Chair yields to the aggressiveness of hon. Members opposite ?

MR. DEPUTY-SPEAKER : I know how to control and regulate the proceedings of the House.

श्री भारलखण्डे राय (घोसी) : उपाध्यक्ष महोदय, जिम फौजी रास्ते की चर्चा उप-मन्त्री जी ने की है, जिसे की आलोचना दफ्तर से की

गई, उस के बारे में मेरा निश्चित मत है कि उम सड़क के बनाने की कोई भी सुनिश्चित योजना नहीं थी। उस सड़क की कोई जहूरत नहीं थी। यह प्रनावश्यक सड़क है। यह किसी फौजी अफसर के मन की तरंग की उपज है। उस से हमारे प्रदेश या उत्तर भारत की सुरक्षा का कोई सम्बन्ध नहीं मानूम होता है। अगर इस तरह की सड़क बनाने की जहूरत महसूस हुई थी तो जो सड़कें बरेली से अमीन-गांव तक पहले से ही बनी हुई हैं, अगर उन्हीं को कुछ आगे जोड़ कर के, कुछ उन को चौड़ी कर के मजबूत किया जाता तो हम इसका काम उन से ले सकते थे। एक प्रनावश्यक सड़क बना कर, 2 अरब की योजना बना कर, इस तरह से जनता के पैसे का दुरुपयोग नहीं होना चाहिये था। जब सरकार ने उम को बनाने का निश्चय किया है तो उसके बाद वर्षों तक वह खटाई में पड़ी रही है और अब भी अपूर्ण पड़ी है तथा उस का तमाम सामान जगह-जगह से चोरी चला जा रहा है। कोई भी उस को जा कर देख सकता है। वह सामान बैसे का बैसे ही पड़ा हुआ है और धीरे-धीरे कम होता जा रहा है। कहीं वह सड़क काली पक्की बन गई है और कहीं कच्ची बनी है कहीं उस का काम अभी तक शुरू भी नहीं हुआ है। इस तरह से करोड़ों रुपये ब्लाक करने से कोई लाभ नहीं हो रहा है।

डिस्प्लेसड पर्सन्स की चर्चा भी इस सप्लिमेंट्री डिमांड में की गई है। हमारे उत्तर प्रदेश में नैनीताल में, पीलीभीत और बहराइच जिले में बहुत से डिस्प्लेसड पर्सन्स बगाल से ला कर बसाये गये हैं, लेकिन आज भी उन की बेंसी ही दयनीय दशा है जैसी उस समय थी जब वह यहाँ लाये गये थे। उन को बसाने का कोई समुचित इन्तजाम नहीं किया गया है और उन की दुर्गति हो रही है। उन्हें जीविका का साधन पूरी तरह आज भी मुहैया नहीं किया जा सका।

इस में देशी सड़कों की भी चर्चा की गई है। मुझे बड़ा दुःख होता है कि हमारे

[श्री भारखण्डे राय]

उत्तर में पूर्वांचल का जो अत्यधिक गरीब इलाका है वहाँ सड़कें कम हैं और जो हैं वे बुरी अवस्था में हैं और उन के विकास का कोई उपाय संतोषजनक ढंग से नहीं किया गया है। पूर्वांचल के विकास के लिये अगर इस में कोई बात होती तो मैं जरूर इस का समर्थन करता। यही सदन है जहाँ पूर्वांचल से आये हुए यू० पी० के कई सदस्यों ने गत 20 वर्षों में बार-बार धाबाज उठाई थी जिस के फलस्वरूप केन्द्रीय सरकार पटेल आयोग कायम हुआ था। उस पटेल आयोग ने एक रिपोर्ट भी दी थी हमारे पूर्वांचल के विकास के लिये। लेकिन धनाभाव के कारण उस आयोग की सारी रिपोर्ट खटाई में पड़ गई और उस पर कोई भी धमल नहीं किया गया। मैं चाहूँगा कि भारत सरकार इस पटेल आयोग की रिपोर्ट को कार्यान्वित करने के लिये सारे सम्भव उपाय करे। उसे केवल 4 जिलों पर नहीं वरन् पूर्वांचल के सभी 13 जिलों पर लागू किया जाय। उस के बिना पूर्वांचल का विकास नहीं हो सकता है।

इन शब्दों के साथ मैं अग्रणी बान समाप्त करता हूँ।

SHRI LOBO PRABHU (Udhi) : Sir, here is an expenditure of Rs. 339 crores, involving 136 demands, being rushed through in one hour. It is neither fair to the House nor fair to the country. One hour is wholly inadequate.

MR. DEPUTY-SPEAKER : This stricture is uncalled for. The time was decided by the Business Advisory Committee on which the hon. member's party was represented.

SHRI LOBO PRABHU : I have given as many as 14 cut motions and I will just read them, so that the House may be aware of the seriousness of it.

Mr. Somani raised the question of army expenditure.

This is an item of not less than Rs. 58 crores. As Shri Somani has suggested, this kind of expenditure, this kind of squander-mania must stop and a committee

should be appointed to go into this. I would like the Minister to reply to at least that point. Is the Government going to review the expenditure on the army? We want a good army, but we do not want an army which is always demanding more and more from this House and from this country.

SHRI RANDHIR SINGH (Robtak) : Sir, this is slanderous. What does he mean by saying that the army is asking for more money?

MR. DEPUTY-SPEAKER : The hon. Member has not said anything derogatory to the army. It is not correct to make such a charge against the hon. Member.

SHRI LOBO PRABHU : I want a stronger army than what you want.

SHRI RANDHIR SINGH : Our army is stronger.

SHRI LOBO PRABHU : Then I come to the Khadi and Village Industries. How long are we going to pay for what is practically a political patronage? Is there anybody in the Khadi and Village Industries Board who is not from the Congress? Is there any Congressman in that Board who has not taken vast sums from Government in the name of the Board? They were all converted into loans and now it is proposed to reduce the interest on these loans. Here also it is very necessary that a Commission should be appointed to go into the entire question. It is not fair that so much money of the country should be wasted in the name of employment, when employment is given only to politicians of a particular political party. Even if it provides employment, it has to be subsidised by the consumer of cloth. Why should it continue? This should also be gone into.

As the time at my disposal is short, I would request the hon. Minister to take care to see my cut motions, the reason given there and attempt to answer them and satisfy this country that the money asked for is properly spent.

SHRI SONAVANE (Pandharpur) : I would like to oppose the cut motion moved

by Shri Masani. The point that he made was that the Deputy Chief Whips are serving the cause of the Congress Party. I would like to point out to him that the Deputy Chief Whips are working in the House and assisting the Chief Whip, who is saddled with not only the work of the Chief Whip but also work of some Ministries. This is a valid point to be considered...*(Interruptions)* I hope you will have some patience; otherwise, I will expose your double standards. They are not working for the Congress Party as such; they are working in the Parliament, helping the Chief Whip.

Then I come to the double standards about which an allegation has been made. We are told that we are having double standards. Last time, when the question of increase of emoluments of Members of Parliament came here, our Communist and SSP friends vehemently opposed that proposal. But when the Bill became an Act of Parliament they were the first to accept it. This shows their double standards...*(Interruptions)* You have done it...*(Interruptions)*

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI) : This is the final supplementary demand presented during the current financial year. Out of these 64 appropriations 50 are on revenue account and 14 on capital account, including loans and advances by the Central Government.

The Demands were formally presented to Parliament on 10th March, 1969. While the additional expenditure involved in the Supplementary Demands amounts to Rs. 339.70 crores on a gross basis, the cash outgo is estimated at Rs. 72.93 crores only.

With regard to these Demands, hon. Members have raised various points. As for as the point raised by the hon. Member, Shri Masani, is concerned, my colleague, the Minister of Parliamentary Affairs, has already met it.

The hon. Member, Shri Shri Chand Goyal, raised a point about Chandigarh. As far as Chandigarh is concerned, Chandigarh forms a part of the revenue account from the Consolidated Fund of India and plan provisions are fixed for the Union territories and other requirements. I am

sure, in those cases would be taken to see that Chandigarh also gets its due.

Apart from Shri Goyal, Shri Kanwar Lal Gupta also raised a point about the Delhi Administration. As far as the Delhi Plan allocation is concerned, an additional allocation has already been made this year. As has been clearly stated at pages 56 and 57 of the Supply Demands, to the extent this will be spent this year, additional funds are being provided. There shall be no difficulty on this account.

Besides, he has also raised one pointed about Shri C. Subramaniam. That matter is already before the Estimates Committee and the Estimates Committee is going into it. I am sure, the Estimates Committee would do justice to the case.

श्री कान्वर लाल गुप्त : मन्त्री महोदय ने इस बारे में कुछ नहीं कहा है कि अगर दिल्ली एम्प्लॉयमेंट एंड प्रोमोशन एक्ट का पैसे का पैदा करेगा, तो उसके अनुसार दिल्ली को दिया जायगा।

श्री प्र० चं० सेठी : कहा है कि उसकी रेवनायरमेंट्स के मुताबिक प्राविजन कर दिया गया है।

SHRI KANWAR LAL GUPTA : It is your commitment in writing.

SHRI P. C. SETHI : Shri Viswambharan raised a point about economy in the fertiliser company. The Board of Directors is already going into it and they are going to appoint a committee to go into this particular aspect of the matter. The Secretary of the Petroleum and Chemicals Ministry had also visited the place. Certainly, there was a case for economy. Besides this, they are also expending and their cost of production after expansion is likely to come down.

The difficulty about electricity was there at a particular period of time. That also is not there now. I think, things are likely to improve there.

Shri Gunasundh Thakur said many things. He said that the Centre was not treating the States well as far as their financial requirements are concerned. This is not a very correct statement. The other day we had a discussion in this House wherein it

[Shri P. C. Sethi]

was indicated that there was an outstanding loan of Rs. 5,191 crores against the States. We are evolving all possible ways and means to see that difficulty on this account is not enhanced. The ways and means position is also being looked into.

Besides this, the Finance Commission, which is already in existence, is going into this problem. It is not on any particular whim or basis that we provide loans or grants to States but it is on the basis of the recommendations of the Finance Commission. The Finance Commission does take into account the revenue expenditure of the States.

Besides this, there is the Planning Commission which also looks in the various Plan projects and other things. Therefore it is not correct to say that the States are not being looked after properly.

As far as the division of Income is concerned, there is a constitutional provision and according to that the division is already there on the income-tax and of the other income from excise and other things. Therefore it is not correct to say that there is any particular aspect which is being observed from here with regard to a particular State or between a Congress State and a non-Congress State.

Shri Jharkhande Rai again raised the question of the road which was raised by Shri Kapoor in the previous debate. As far as this road was concerned, it was taken up as a priority project. This is a long road comprising of about 966 miles. But later on it was decided that looking to the expenditure that was involved in it—at that period of time, it was estimated that Rs. 68 crores will be the expenditure on this road—we should go slow. But now a committee has gone into it, the hon. Deputy Minister has visited the place and now they have decided that they will be allotting Rs. 7 crores this year for that road and Rs. 13 crores next year. It is estimated that by 1970-71, this road will be completed.

Then, the hon. Member, Shri Lobo Prabhu, has moved many cut motions and it is not fair on his part to have brought in the defence expenditure. As far as the defence expenditure is concerned, the House will realise that out of the sum

proposed here, the increased expenditure is on account of pay and allowances of certain categories of services and other personnel and largely on account of materialisation of stores and anticipated rise in foodstuffs.

SHRI RANDHIR SINGH : What about more pay for jawans and officers ?

SHRI P. C. SETHI : That is what I am saying. Therefore, the expenditure which has been shown here is not much. Besides this, they have also done certain reduction in the expenditure to the tune of Rs. 11.15 crores. So, the total increase in the defence expenditure is of the order of Rs. 36.12 crores. This has got to be done in view of the facts that I have stated.

SHRI LOBO PRABHU : We are not grudging any expenditure. But let us be satisfied that the expenditure is all right.

SHRI P. C. SETHI : As far as the question of the Village and Khadi Industries Board is concerned, last year, it was discussed at length during this very debate and it was indicated that the Village and Khadi Industries Board is absolutely necessary because that is still giving a lot of employment to a great number of people. Of course, if there is anything, it has got to be looked into. There are various committees which go into it. But at the same time, it has to be realised that the Village and Khadi Industries Board is doing good service and it is giving employment to a great number of people.

With these words, I request the House to pass these Supplementary Demands.

MR. DEPUTY SPEAKER : May I put all the cut motions together ?

SHRI M. R. MASANY : I would like my cut motion No. 11 to be put separately.

MR. DEPUTY SPEAKER : All right. I put cut motion No. 11 moved by Shri Masani to the vote of the House:

The question is :

"That the Demand for a Supplementary Grant of a sum not exceeding

Rs. 1,94,000 in respect of Department of Parliamentary Affairs be reduced by Rs.1,02,600. [pay and Allowances of Government Deputy Chief whips. (II)]

17.56 hrs.

[Mr. Deputy-Speaker in the Chair.]

17.55 hrs.

[Shri R. D. Bhandare in the Chair]

The Lok Sabha divided :

Division No. 4]

AYES

[17.58 hrs.

Basu, Shri Jyotirmoy
Berwa, Shri Onkar Lal
Deb, Shri D. N.
Desai, Shri C. C.
Dwivedy, Shri Surendra Nath
Fernandes, Shri George
Goyal, Shri Shri Chand
Gupta, Shri Kanwar Lal
Jharkhande Rai, Shri
Khan, Shri H. Ajmal
Kundu, Shri S.
Limaye, Shri Madhu
Lobo Prabhu, Shri
Madhukar, Shri K. M.

Masani, Shri M. R.
Muthusami, Shri C.
Naik, Shri R. V.
Paswan, Shri Kedar
Ranga, Shri
Sen, Shri Deven
Sen, Dr. Ranen
Sharma, Shri Narain Swarup
Shastri, Shri Prakash Vir
Shastri, Shri Ramavatar
Somani, Shri N. K.
Subaravelu, Shri
Thakur, Shri Gunanand
Viswambharan, Shri P.

NOES

Achal Singh, Shri
Bajpai, Shri Vidya Dhar
Barua, Shri Bedabrata
Besra, Shri S. C.
Bhandare, Shri R. D.
Bhanu Prakash Singh, Shri
Bhattacharyya, Shri C. K.
Bhokra, Shri Onkarlal
Chandrka Prasad, Shri
Chavan, Shri D. R.
Damani, Shri S. R.
Dwivedi, Shri Nageshwar
Ering, Shri D.
Gandhi, Shrimati Indira
Iqbal Singh, Shri
Kamala Kumari, Kumari
Kedaria, Shri C. M.
Khan, Shri M. A.
Kinder Lal, Shri
Laskar, Shri N. R.
Mirza, Shri Bakar Ali
Mishra, Shri Bibhuti
Mishra, Shri G. S.
Mukerjee, Shrimati Sharda
Naghnour, Shri M. N.
Naidu, Shri Chengalraya
Pant, Shri K. C.
Parmar, Shri Bhaljibhai
Partbasaratby, Shri
Patel, Shri Manubhai
Raghu Ramaiah, Shri
Ram Dhan, Shri

Ram Sewak, Shri Chowdhary
Ram Swarup, Shri
Rana, Shri M. B.
Randhir Singh, Shri
Rohatgi, Shrimati Sushila
Sambasivam, Shri
Sharma, Shri A. T.
Savitri Shyam, Shrimati
Sen, Shri Dwalpayan
Sen, Shri P. G.
Sethuraman, Shri N.
Shashi Bhushan, Shri
Shastri, Shri Biswanarayan
Sheo Narain, Shri
Shinde, Shri Annasabib
Shiv Chandika Prasad, Shri
Siddayya, Shri
Sidheshwar Prasad, Shri
Singh, Shri D. N.
Sinha, Shri Mudrika
Sinha, Shri R. K.
Sonavane, Shri
Supaker, Shri Sradhakar
Tiwary, Shri D. N.
Tiwary, Shri K. N.
Tula Ram, Shri
Venkatasubbaiah, Shri P.
Verma, Shri Balgovind
Verma, Shri Prem Chand
Vyasa, Shri Ramesh Chandra
Yadav, Shri N. P.

MR. DEPUTY-SPEAKER : The result * of the division is : Ayes : 28 ; Noes : 63.

The motion was negatived.

MR. DEPUTY-SPEAKER : I shall now put the other Cut Motions to the vote of the House...

SHRI KANWAR LAL GUPTA : Cut Motion 5 is an important one...

MR. DEPUTY-SPEAKER : This is not the procedure that we follow. Every time you come late. I waived the time-limit. Again you are coming late.

I will now put the other Cut Motions to the vote of the House.

All other Cut Motions were put and negatived.

MR. DEPUTY-SPEAKER : The question is :

"That the respective Supplementary sums not exceeding the amounts shown in the third column of the order paper be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of the following demands entered in the second column thereof.

Demand Nos. 1, 3 to 8, 13 to 15, 18, 20, 21, 23, 24, 27, 30, 34, 35, 38, 41, 45, 46, 48, 49, 52 to 58, 60, 66, 69, 70, 72, 75 to 77, 79, to 81, 84, 85, 93, 96, 110, 113, 115, 119, 121, 123, to 125, 129, 130, 132 and 134."

The motion was adopted.

17.59 hrs.

APPROPRIATION (NO. 2) BILL,** 1969

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI) : On behalf of Shri Morarji Desai, I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1968-69.

*The following members also recorded their votes :—

AYES : Shri K. Anbazhagan.

NOES : Shri Sitaram Kesari.

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† Introduced moved with the recommendation of the President.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1968-69."

The motion was adopted.

SHRI P. C. SETHI : I introduce† the B.II.

On behalf of Shri Morarji Desai, I beg to move† :

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1968-69, be taken into consideration."

MR. DEPUTY-SPEAKER : Motion moved :

"That the Bill to authorise payment and appropriation of certain further sums from and out of the consolidated Fund of India for the services of the financial year 1968-69, be taken into consideration."

Shri Limaye :

18 hrs.

श्री मधु लिमये (मुंबेर) : अध्यक्ष महोदय, मैं सिर्फ तीन अनुदानों के बारे में बोलने वाला हूँ। सबसे पहले मैं व्यापार मन्त्रालय के बारे में बोलना चाहता हूँ पता नहीं व्यापार मन्त्री हाज़िर हैं या नहीं क्योंकि वह नोटिस देने के बाद भी नहीं आते हैं। पृष्ठ 2 पर कहा गया है,

An additional provision of Rs. 1.40 lakhs is also required mainly to meet larger expenditure on travelling allowance, overtime allowance and honoraria due to increased activities of the Ministry.

अब इनका जो कार्य बढ़ गया है उस के ऊपर थोड़ी सी रोशनी डालना चाहता हूँ। जब बजट पर चर्चा हो रही थी तो मैं ने बीट बिल